

HIGH COURT OF DELHI, NEW DELHI

No. 195/Rules/DHC

Dated: 02.09.2026

CIRCULAR

Pursuant to the recommendations of the “*Rules Committee for all Statutes and Jurisdiction not provided in any other Committee including Contempt of Courts Act, 1971*”, Hon’ble Full court has resolved to issue the following directions, in terms of the guidelines issued by Hon’ble Supreme Court of India vide judgment dated 29.05.2026 passed in Writ Petition (Criminal) No. 169/2025 titled “*Pila Pahan @ Peela Pahan & Ors. Vs. State of Jharkhand & Anr*” with W.P.(Crl.) No. 252/2025 and W.P.(C) Nos. 489, 482, 492, 519, 506, 508 of 2025:-

1. Orders passed by High Court granting regular bail, suspending sentence or acquitting a convict in custody shall be communicated by the Registry to the concerned Trial Court and Jail Authorities on the date they are pronounced.
2. Upon receipt of such order, the concerned Trial Court and Jail Authorities shall ensure the release of the undertrial/ convict on the same day or, where not practicable, on the next day, unless the person is required to be taken into custody in connection with another case or there is a delay in compliance with the bail conditions, etc.
3. The concerned Trial Court shall submit a compliance report to the Bench of the High Court that passed the order through the Registry regarding implementation of the order.

These Directions shall come into force with immediate effect.

BY ORDER

Sd/-

(ARUN BHARDWAJ)
REGISTRAR GENERAL